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CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH :
AT HYDERABAD.

O.A.No.1557/95.

DATE OF ORDER:

22nd April, 1998.

BETWEEN :

N. VISWANADHAM

... APPLICANT

A N D

1. Union of India, rep. by
its Secretary,
Ministry of Defence,
New Delhi.

2. Director General,
Electrical & Mechanical Engineering(Civil),
Army Head Quarters (DH 2),
New Dehli -110 011.

3. Commanding Officer,
Station Workshop, EME,
Secunderabad,
P.O. Trimulgherry,
Secunderabad.

... RESPONDENTS

Counsel for Applicant : Mrs. Rekha Prasad .

Counsel for Respondents : Mr. N.R. Devaraj, SrCGSC.

CORAM :

Honourable Mr.R.Rangarajan, Member(Administrative)

Honourable Mr.B.S.Jai Parameshwar, Member(Judicial)

ORAL ORDER.

(Per Hon.Mr.R. Rangarajan, Member (A))

1. Heard Mrs. Rekha Prasad for the applicant and Mr. N.R. Deveraj for the respondents.
2. The applicant in this O.A. was initially recruited as Telecommunication Mechanic (TCM) on 6.7.1962. While working as Senior Chargeman, on 31.12.1995 the applicant submitted a representation to retire him at the age of 60 years as per FR 56 (b) which was not agreed to. The impugned letter dated 22.11.1995 was issued stating that the applicant is due for retirement on 31.12.1995 after attaining the age of 58 years in accordance with FR 56 (a).

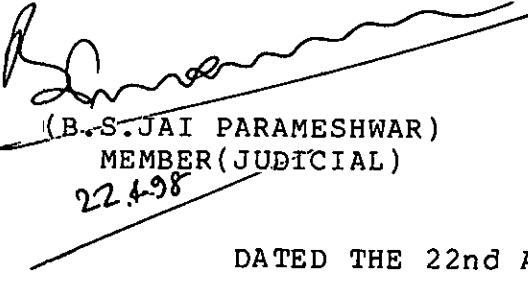


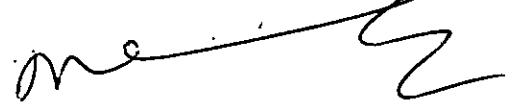


3. This O.A. is filed for setting aside the impugned order dated 22.11.1995 by holding the same as arbitrary and illegal and for consequential relief to allow the applicant to continue in service till he attains the age of 60 years.

4. The facts stated and the contentions raised in this case as also the prayer made in this case are similar to the facts, contentions and prayer made in O.As.376, 380 and 507 of 1995. Those three O.As. were disposed of by order dated 5.3.1998. As all the contentions raised in this O.A. have been fully considered in the aforesaid batch cases, we do not see any further need to go into the merits of this O.A.

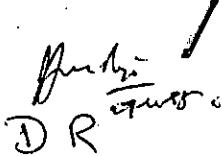
5. The O.A. is liable only to be dismissed in view of the reasons stated in the above batch cases. Accordingly it is dismissed. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDICIAL)
22.4.98


(R. RANGARAJAN)
MEMBER (ADMINISTRATIVE)

DATED THE 22nd APRIL, 1998.

Dictated in the Open Court.


DR

DJ/

Copy to:

1. The Secretary, Min. of Defence, New Delhi
2. Director General, Electrical & Mechanical Engineering(Civil),
Army Head Quarters (OH-2), New Delhi
3. Commanding Officer, Station Workshop, EME,
Secunderabad P.O, Tirumalgerry,
Secunderabad.
4. One copy to Mrs. Rekha Prasad, Advocate, CAT, Hyderabad.
5. One copy to Mr. N.R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

21/5/89
7
II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

DATED: 22/4/88

ORDER/JUDGMENT

M.A/R.A/C.P. NO.

in

O.A. NO. 1557/85

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

